

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Civil Appeal No. 6770/2004

COMMNR.,CENTRAL EXCISE & CUSTOMS, KERALA

Appellant(s)

VERSUS

M/S. LARSEN & TOUBRO LTD.

Respondent(s)

(With office report)

WITH

C.A. No. 4468/2006
(With Office Report)

C.A. D 15077/2008
(With appln.(s) for condonation of delay in filing appeal and Office Report)

C.A. No. 2798/2009
(With Office Report for Direction)

C.A. No. 4234/2009
(With Office Report)

C.A. No. 4281/2009
(With Office Report)

SLP(C) No. 949/2011

C.A. No. 4893/2011
(With Office Report)

C.A. No. 6084/2011
(With Office Report)

C.A. No. 8477/2011
(With Office Report)

C.A. No. 732/2012

C.A. No. 1627/2012
(With Office Report)

Signature Not Verified

SLP(C) No. 33598/2013

Digitally signed by
Suman Wadhwa
Date: 2015.08.13
(With Office Report)
18:08:12 IST
Reason:

C.A. No. 5841/2011

C.A. No. 6770/2004 etc. 1

Date : 12/08/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

For Parties

Mr. B. Krishna Prasad, Adv.

Mrs. Anil Katiyar, Adv.

Mr. N. Venkataraman, Sr. Adv.

Mr. P. K. Sahu, Adv.

Mr. Radha Shyam Jena, Adv.

Mr. J. Samal, Adv.

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Mr. M. P. Devanath, Adv.

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Ms. L. Charanaya, Adv.

Mr. R. Ramchandran, Adv.

Mr. Aditya Bhattacharya, Adv.

Mr. Hemant Bajaj, Adv.

Mr. Anandh K., Adv.

Mr. Karan Sachdeva, Adv.

Mr. Kedar Nath Tripathy, Adv.

Mr. J. K. Mittal, Adv.

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Mr. Jay Savla, Adv.

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Mr. Jay Savla, Adv.

Mr. Prasad Paranjape, Adv.

Mr. Mihir Mehta, Adv.

Ms. Renuka Shahu, Adv.

Ms. L. Charanya, Adv.

Mr. Ravi Mishra, Adv.

Mr. Anand Sukumar, Adv.

Mr. S. Sukumaran, Adv.

Mr. Bhupesh Kumar Pathak, Adv.

Ms. Meera Mathur, Adv.

Ms. Praveena Gautam, Adv.

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Mr. L. K. Asthana, Adv.

Ms. Reena Asthana, Adv.

Mr. Deepak Tyagi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing Civil Appeal No. D 15077/2008 is condoned.

Leave granted in SLP(C) No. 949/2011 and SLP(C) No. 33598/2013.

Heard learned counsel appearing for the parties in all the matters.

Arguments concluded.

Judgment reserved.

(Nidhi Ahuja)

(Suman Jain)

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